

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.282/(MAH)/2017

CORAM:

Present:

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


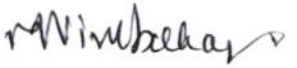
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Sukrohi International Ltd.

V/s.

Naya Rajpur Electronics Manufacturing Cluster Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242, 244, 246 of the Companies
Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ANKUR KUMAR for Ezy Laws	ADVOCATE for Petitioners	
1A	Minalhi Nimbekar i/b. S. D. Issani law chambers	Adv for Reg.	

ORDER

T.C.P. No.282/241-242,244,246/CLB/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. It is represented by the Counsel for the Respondent that Reply has been filed.
3. The Counsel for the Petitioner seeks time to file Rejoinder. Rejoinder, to be filed within Three Weeks from this day after duly serving the copy on the other side.
4. The matter is posted to **12.02.2018**.

11.12.2017

Aah

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)